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Tripura Panchayats (Fourth Amendment) Act, 2009 6 of 2009

[01 October 2009]

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Tripura Panchayats (Fourth Amendment) Act, 2009 6 of 2009

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AN ACT Further to amend the Tripura Panchayats Act, 1993. BE it enacted by the Tripura Legislative Assembly in the 60th year of the Republic of India as follows:-

1. Short Title And Commencement :-

- (1) This Act may be called the Tripura Panchayats (Fourth Amendment) Act, 2009;
- (2) It shall come into force at once.

2. Amendment Of Section 70 :-

In the Tripura Panchayats Act, 1993 (hereinafter referred to as the Principal Act), after clause (c) of sub-section (1) of Section 70, the following new clause shall be added, namely-

(d) The members of the Zilla Parishad from the constituencies within the Panchayat Samiti area, ex-officio.

3. Amendment Of Section 107 :-

- (I) In the Principal Act, in Clause (b) of sub-section (2) of Section 107, the word "Seven" shall be substituted with the word "Five".
- (II) In sub-section (4) of Section 107 the word "Two" shall be substituted with the word "Five".

4. Amendment Of Section 152:-

(1) In the Principal Act, in sub-section (3) of Section 152 the word "Two" shall be substituted with the word "Five".